

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION. NO. 24 OF 2023
IN
ORIGINAL APPLICATION NO. 44 OF 2022
(I.A. No. 488/2024)**

Saket Girls P.G. College

...Applicant

Versus

State of Uttar Pradesh.

...Respondent

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Through

Date: 18.11.2024

Place: New Delhi

Priyanka

PRIYANKA SWAMI

ADVOCATE

Counsel for Nagar Palika Parishad, belha, Pratapgarh

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**REPLY ON BEHALF OF THE EXECUTIVE OFFICER, NAGAR PALIKA
PARISHAD, BELHA, PRATAPGARH, TO THE SUPPLEMENTARY
AFFIDAVIT FILED BY THE APPLICANT**

MOST RESPECTFULLY SHOWETH

That the answering Respondents deny each and every statement, contention, submission, allegation, and/or averment made by the Appellant in the complaint, which is contrary to or inconsistent with the present reply or the records of the case. It is categorically stated that all such statements, submissions, or averments made by the Appellant that are inconsistent with what is submitted in this reply are denied in totality, except those which are specifically and expressly admitted hereinafter. Furthermore, it is submitted that any omission to deny any of the averments made by the Appellant should not be construed as an admission on the part of the answering Respondents, and no adverse inference should be drawn from such omissions.

PRELIMINARY SUBMISSIONS/OBJECTIONS

1. That the Applicant College was established within the municipal limits of Nagar Palika Dahilmau, Pratapgarh, as evidenced by the letter dated 07.11.2013. This letter confirms the College's location within the said municipal limits at the time of its establishment. A true translated copy of the letter dated 07.11.2013 is annexed herewith and marked as **ANNEXURE A-1**.
2. That it is pertinent to note that the Applicant College came under the jurisdiction of Respondent No. 2, Nagar Palika Parishad, Pratapgarh, only in the year 2019, as per the letter dated 09.11.2024. Prior to this, the College was not under the administrative control of Respondent No. 2. A true translated copy of the letter dated 09.11.2024 showing that the Applicant comes under the municipal limits of Respondent No. 2 only after 2019 is annexed herewith and marked as **ANNEXURE A-2**.
3. That Respondent No. 2 has been proactive in addressing the waterlogging issue, despite the problem being significantly caused by the Applicant's negligence. Following the Hon'ble NGT's order dated 01.07.2022, Respondent No. 2 implemented several temporary measures, such as installing water pumps to drain water from the College premises, incurring significant costs and straining its limited financial resources.
4. That Respondent No. 2 has initiated permanent measures to resolve the waterlogging issue. Specifically, Respondent No. 2 commenced the construction of a 1,288-meter canal intended to alleviate the waterlogging problem comprehensively. The state

government approved funding for 920 meters of this canal, and as of now, 60% of the construction work has been completed. The remaining portion is expected to be completed soon, demonstrating Respondent No. 2's commitment to resolving the issue effectively. A true Copy of GPS-tagged photographs, work completion certificate issued by the competent authority, and timeline for remaining works is annexed herewith and marked as **ANNEXURE A-3**

5. That despite being aware of Respondent No. 2's ongoing efforts, the Applicant filed Execution Application No. 24 of 2023 in Original Application No. 44 of 2022, seeking enforcement of the order dated 01.07.2022. This action by the Applicant disregards the substantial progress made by Respondent No. 2.
6. That the Hon'ble NGT, vide order dated 28.08.2024, imposed a cost of ₹5,00,000 as compensation to the Applicant, payable by Respondent No. 2, for alleged non-compliance with the order dated 01.07.2022. Respondent No. 2 respectfully submits that this order did not fully consider the efforts undertaken and the financial constraints faced by Respondent No. 2.
7. That subsequent inspections and reports have revealed significant facts about the Applicant's contributions to the waterlogging issue. The report dated 11.11.2024 by the Sub Divisional Magistrate, Sadar, Pratapgarh, observed that the Applicant is running Saket Girls P.G. College and an inter-college on the same plot of land without proper recognition or allocation. This dual use of space is illegal and violates regulatory norms. A true translated copy of the report dated 11.11.2024 submitted by the Sub Divisional Magistrate, Sadar, Pratapgarh, is annexed herewith and marked as **ANNEXURE A-4**.

8. That the Public Works Department (PWD), Pratapgarh, in its report dated 12.11.2024, categorically stated that the Applicant constructed the building improperly and failed to install any water drainage system within the campus. This negligence on the part of the Applicant is a primary cause of the waterlogging issue. A true translated copy of the report dated 12.11.2024 submitted by the PWD, Pratapgarh, is annexed herewith and marked as **ANNEXURE A-5**.
9. That Respondent No. 2 has limited financial resources and is responsible for maintaining municipal infrastructure for the entire population within its jurisdiction. The significant expenditure on temporary measures to address the waterlogging at the Applicant's campus has strained these resources, which could otherwise be utilized for broader public services.
10. That the Applicant's failure to account for proper drainage during the construction of its campus demonstrates a lack of due diligence. The College was constructed on low-lying land without implementing necessary drainage systems, exacerbating the waterlogging issue.
11. That the Applicant cannot take advantage of its own wrongs. It is a well-established legal principle that a party cannot benefit from its negligence or illegal actions. The Applicant's improper construction practices and failure to comply with land norms have significantly contributed to the problem.
12. That the imposition of penalties and compensation on Respondent No. 2 is unjust and inequitable, considering that the Applicant's negligence is a major contributing

factor. Such financial burdens on Respondent No. 2 divert essential resources away from public services that benefit the wider community.

13. That the Applicant's claim for compensation of ₹23,30,92,641 is highly exaggerated, lacks merit, and is unsupported by credible evidence. These inflated claims disregard the Applicant's own significant role in causing the waterlogging issue through improper construction, lack of a drainage system, and poor campus planning. By unfairly shifting the entire burden onto Respondent No. 2, the Applicant seeks to penalize the municipal body, which has limited resources and broader responsibilities. Respondent No. 2 submits that these claims should be thoroughly scrutinized for fairness and accuracy.
14. That the Applicant has constituted a Loss Assessment Committee to evaluate the damages allegedly caused to the College. However, this committee is an unauthorized body, formed solely by the Applicant by inviting friends and associates without any official sanction or approval. The findings of this committee lack credibility and objectivity, as it is not an independent or impartial entity.
15. That the Applicant's claim of damages amounting to ₹58,34,641/- as assessed by this committee is falsely exaggerated and lacks substantive evidence. The losses claimed do not account for contributory negligence by the Applicant, such as improper planning, lack of drainage infrastructure, and failure to foresee the implications of surrounding land development. This baseless assessment cannot be relied upon.
16. That Respondent No. 2 has been diligently working to complete the canal construction, which is a permanent solution to the waterlogging issue. The delay in

completion is not due to negligence but is attributable to the nature of the work, involving technical complexities and logistical challenges.

17. That the reports by government authorities, including the PWD and the Sub Divisional Magistrate, substantiate that the Applicant's improper construction and lack of drainage systems are the primary causes of the waterlogging. These reports recommend actions against the Applicant, including the possible cancellation of the College's recognition.
18. That in light of the above, Respondent No. 2 submits that it has not acted negligently or in non-compliance with the Hon'ble NGT's orders. On the contrary, Respondent No. 2 has taken all necessary steps within its capacity to address the issue, despite the Applicant's contributory negligence.
19. That it is respectfully submitted that the Applicant's claims are unfounded and that the Hon'ble NGT should reconsider the imposition of penalties on Respondent No. 2. It is also prayed that the Hon'ble NGT direct the Applicant to address the deficiencies within its own campus infrastructure and comply with regulatory norms.
20. That Respondent No. 2 remains committed to resolving the waterlogging issue and serving the interests of all residents within its jurisdiction. However, it seeks a fair and equitable resolution that considers the facts and does not unduly burden the municipal body's limited resources.
21. That in the interest of justice, it is imperative that the Hon'ble NGT takes into account the contributory negligence of the Applicant and the extensive efforts made

by Respondent No. 2, and accordingly, dismisses the Applicant's exaggerated claims for compensation and relief.

PARAWISE REPLY

1. **THAT** the contents of Paragraph 1 of the application are a matter of record. However, the allegations of severe and ongoing damages due to the non-compliance of Respondent No. 2 are vehemently denied. Respondent No. 2 has taken both temporary and permanent measures to address the issue of waterlogging and is actively working toward a permanent solution.
2. **THAT** the contents of Paragraph 2 are admitted to the extent that the deponent is conversant with the facts of the case. However, it is denied that the alleged damages suffered by the Applicant College are solely due to any inaction or non-compliance by Respondent No. 2. The Applicant's lack of proper drainage infrastructure and illegal construction practices are significant contributing factors.
3. **THAT** the contents of Paragraph 3 are denied. The necessity for this affidavit does not arise due to any failure or negligence on the part of Respondent No. 2. On the contrary, Respondent No. 2 has been complying with the Hon'ble NGT's orders and has initiated measures to resolve the waterlogging issue effectively.
4. **THAT** the contents of Paragraph 4 are denied. The waterlogging issue predates the jurisdiction of Respondent No. 2 over the Applicant College, as the College came

under the jurisdiction of Respondent No. 2 only in 2019. The College's improper construction without adequate drainage systems has exacerbated the issue.

5. **THAT** the contents of Paragraph 5 are denied as stated. Respondent No. 2 has taken effective measures, including installing water pumps and initiating the construction of a canal, to address the waterlogging issue. These actions demonstrate Respondent No. 2's proactive approach to resolving the matter.
6. **THAT** the contents of Paragraph 6 are denied. Respondent No. 2 has been diligently complying with the Hon'ble NGT's orders. The interim compensation amount imposed on Respondent No. 2 was unjustified as the waterlogging issue is not solely attributable to Respondent No. 2's actions or inactions.
7. **THAT** the contents of Paragraph 7 are denied. The suggestion to make Respondent No. 1 a guarantor for compliance is misplaced. Respondent No. 2 has already taken substantial steps, including temporary and permanent measures, to address the waterlogging issue.
8. **THAT** the contents of Paragraph 8 are denied. The alleged pattern of neglect and inaction by Respondent No. 2 is incorrect. The Public Works Department's report highlights that the Applicant's improper construction practices and lack of drainage systems have significantly contributed to the problem.
9. **THAT** the contents of Paragraph 9 are denied. The damages cited by the Applicant are exaggerated and fail to acknowledge the Applicant's contributory negligence. Respondent No. 2 has implemented temporary solutions and is actively pursuing a permanent solution through canal construction.

10. **THAT** the contents of Paragraph 10 are denied. The current state of affairs cannot be attributed solely to Respondent No. 2. The Applicant's failure to cooperate and provide necessary infrastructure during campus construction has significantly contributed to the waterlogging issue.
11. **THAT** the contents of Paragraph 11 are denied. Respondent No. 2 has been proactive in addressing the waterlogging issue, despite limited financial resources. The repeated claims of inaction are incorrect and misleading.
12. **THAT** the contents of Paragraph 12 are denied. The Applicant's assertions regarding the critical rise of water levels and damages are exaggerated. Respondent No. 2 has already implemented temporary measures to mitigate the issue.
13. **THAT** the contents of Paragraph 13 are denied. Respondent No. 2 has demonstrated its commitment through substantial progress in the canal construction project, which will provide a permanent solution to the waterlogging issue.
14. **THAT** the contents of Paragraph 14 are denied. The Applicant's claim that compliance by Respondent No. 2 would have prevented the flooding is speculative. Reports indicate that the College's own construction practices and lack of drainage infrastructure are significant contributors to the problem.
15. **THAT** the contents of Paragraph 15 are denied. While the Loss Assessment Committee may have identified damages, it failed to consider the Applicant's contributory negligence and lack of foresight in planning proper drainage systems.

16. **THAT** the contents of Paragraph 16 are denied. The estimated restoration costs are inflated and not entirely attributable to Respondent No. 2. Independent verification of these claims is necessary.
17. **THAT** the contents of Paragraph 17 are denied. The destruction of flora, while unfortunate, is not solely due to Respondent No. 2's actions. The Applicant's failure to maintain its campus infrastructure has also contributed to this issue.
18. **THAT** the contents of Paragraph 18 are denied. The alleged cost of restoring the rainwater harvesting system is disputed. Respondent No. 2 is not solely responsible for these damages.
19. **THAT** the contents of Paragraph 19 are denied. The damage to submersible pumps and boring systems is not solely attributable to Respondent No. 2's actions or inactions.
20. **THAT** the contents of Paragraph 20 are denied. The Applicant's claim regarding damaged septic tanks is disputed. The maintenance of such facilities falls under the Applicant's responsibility.
21. **THAT** the remaining paragraphs from 21 till 40 are denied to the extent they attribute negligence or non-compliance to Respondent No. 2. Respondent No. 2 has made significant efforts to address the issue within its financial and operational constraints. The exaggerated claims and unwarranted demands for compensation lack merit and fail to consider the contributory role of the Applicant in the ongoing waterlogging problem.

PRAYER

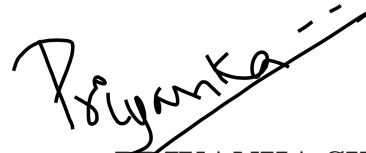
In light of the above submissions, Respondent No. 2 respectfully prays that this Hon'ble Tribunal may kindly:

1. Dismiss the Applicant's claims for compensation and interim relief.
2. Direct the Applicant to cooperate with Respondent No. 2 in its ongoing efforts to resolve the waterlogging issue.
3. Pass such other orders as deemed fit and proper in the interest of justice.

Through

Date: 28.11.2024

Place: New Delhi



PRIYANKA SWAMI

ADVOCATE

Counsel for Nagar Palika Parishad, belha, Pratapgarh

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AFFIDAVIT

I, RAKESH KUMAR, aged about 50 years s/o Sh.LAKSHMI PRASAD JAISWAL is presently posted as Executive Officer, Nagar Palika Parishad, Belha, District- Pratapgarh, Uttar Praadesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



17/11/2024



✓ DEPONENT

VERIFICATION

Verified on solemn affirmation at Pratapgarh on this 18 day of November 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



DEPONENT



ANNEXURE -1

Office of Nagar Palika Parishad Belha, Pratapgarh

Number 1248 / xxx- 2013

Date- 7 November 2013

It is certified that Saket Girls Degree College, Dehildamau, is located within the municipal limits of Pratapgarh, in Dehildamau (Southern) Ward.

Executive Officer
Nagar Palika
Belha, Pratapgarh

// TRUE TRANSLATED COPY //

Office of the Nagar Palika Parishad Belha - Pratapgarh

Number:750/N.P.P/2024

Date: 09th November, 2024

To,

The Additional District Magistrate (Revenue/Administration)

Chairperson, Inquiry Committee, Pratapgarh.

Subject: Regarding the compliance report for the instructions received on October 28, 2024.

Dear Sir,

Please refer to the letter of the District Magistrate, Pratapgarh, Ref. No. 2588/LBC-2024 dated October 19, 2024, regarding the order passed by the Hon'ble National Green Tribunal, New Delhi, in Execution Application No. 24/2023 (I.A. No. 277/2024) in OA No. 44/2022, Saket Girls PG College vs. State of UP. In compliance with the order passed on 21-11-2024, paragraph 34 (iv), a committee meeting was scheduled on October 28, 2024, and the instructions were given to provide the compliance report concerning the certificate issued by the Nagar Palika Parishad, Belha-Pratapgarh, office letter No. 1248/NPP-2013 dated November 7, 2013/2017, related to Saket Girls Degree College located in Dahilamau, Pratapgarh, within the municipal boundary of Dahilamau (Southern) ward.

In this regard, it is to inform you that the certificate issued by the Nagar Palika Parishad Belha-Pratapgarh, Office Letter No. 1248/NPP-2013 dated November 7, 2013/2017, appears to be fabricated at first glance. This is because the said area was included in the jurisdiction of the Nagar Palika Parishad Belha-Pratapgarh as per the Uttar Pradesh Government Notification No. 1990/Nau-6-2019-05C.V/2016 dated December 31, 2019, from the Urban Development Section-6 of the Government of Uttar Pradesh. (For easy reference, a copy of the notification is enclosed for your perusal). Therefore, there is no justification for the issuance of the above-mentioned certificate by the office.

Therefore, the report as mentioned above is respectfully submitted for your service.

Enclosure: As mentioned above.

Sd/-xxx9.11.2024

Executive Officer

Nagar Palika Parishad Belha-Pratapgarh

Government of Uttar Pradesh,

Urban Development Section-6,

Notification No. 1996/9-6-2019-05C.V./2016,

Lucknow: Dated 31st December, 2019

Notification

Since, in accordance with Subsection (1) of Section 4 of the Uttar Pradesh Municipalities Act, 1916 (Uttar Pradesh Act No. 2 of 1916), a proposal to include the areas specified in Schedule-1 in the lesser urban area of the Nagar Palika Parishad Belha, District Pratapgarh, was published in the Government Notification No. 1870/9-6-2018-05C.V./2016, dated 17th July 2019, in the Gazette, inviting objections and suggestions.

Since the objections and suggestions received within the stipulated period have been disposed of as per Government Order No. 1584/No-6-2019-05 C.V./2016, dated 8th November 2019:

Therefore, now, by exercising the powers under Section 3(2) of the Uttar Pradesh Municipalities Act, 1916 (Uttar Pradesh Act No. 2 of 1916), in conjunction with Clause (2) of Article 243-T of the Constitution, the Governor hereby includes the areas specified in Schedule-1 below in the lesser urban area of Nagar Palika Parishad, Belha, District Pratapgarh, for the purposes of Part IX-A of the Constitution of India. Additionally, under Clause (g) of Article 243-T of the Constitution, it is further notified that the areas specified in

Schedule-2 below will become the territorial jurisdiction of the Nagar Palika Parishad, Belha, District Pratapgarh from the date of publication of this notification in the Gazette.

The details of the land plot located on the boundary line of village Poore Narsinghban are as follows:

East: Plot number 45,46, 47, 48, 55, 56, 57, 58, 60, 61, 62, 64, 65, 66, 73, 74, 75, 77, 78, 117, 119, 120, 138, 139 of village Poore Narsinghban.

West: Plot numbers 5, 6, 7, 8, 11, 91, 92, 93, 94, 95, 96, 97, 98, 180, 183, 189, 188, of village Poore Narsinghban.

North: Plot numbers 1, 2, 39, 40, 41 of village Poore Narsinghban.

South: Plot numbers 188, 187, 186, 177, 176, 166, 165, 160, 159 of village Poore Narsinghban.

13. Partial village Jiriyamau, Plot number -156, 157,158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183.

Total Plot Number: 28

Total Area: 9.903 Hectares

The details of the land plot located on the boundary line of village Jiriyamau are as follows:

East: Plot number 4, 142, 143, 150, 151, 160, 161, 162, 163, 174, 177, 189, 182 of village Jiriyamau.

West: Plot numbers 24, 25, 27, 45, 48, 49, 50, 62, 63 of village Jiriyamau.

North: Plot numbers 1, 2, 3 of village Jiriyamau.

South: Plot numbers 64, 65, 66, 67, 68, 69, 183 of village Jiriyamau.

14. Village Dahilamau (partial) plot number:- 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328,

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Total Plot Number: 691

710

Total Area: 419.451 Hectares

The details of the plot number located on the boundary line of village Dehilamau are as follows:

East – Plot numbers 455, 457, 468, 463, 464, 465, 484, 485, 509, 511, 512, 536, 537, 566, 568, 569, 570, 571, 572 of village Dehilamau.

West – Plot numbers 29, 32, 33, 34, 35, 36, 42, 43, 44, 86, 87, 88, 89, 724, 725, 726, 727, 757, 769, 770, 772, 776, 779, 780, 783, 784, 785, 786, 787, 788 of village Dehilamau.

North – Plot numbers 1, 10, 65, 66, 130, 132, 221, 233, 235, 236, 260, 161, 262, 263, 264, 434, 444, 445, 449, 450, 451, 452, 453, 454 of village Dehilamau.

South – Plot numbers 790, 791, 792, 793, 902, 903, 907, 908, 909, 910, 1044, 1039, 1030, 1028, 1029 of village Dehilamau.

15. Village Pura Ishwarnath Plot number:1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64,65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89,90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126,127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144,145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162,

Total Plot Number: 13222

Total Area: 3946.644 Hectares

Thus, the boundary starts from the plot numbers of the respective village, under which the total area of the covered villages is 3946.644 hectares.

Date -December, 2019

By order,

(Manoj Kumar Singh)

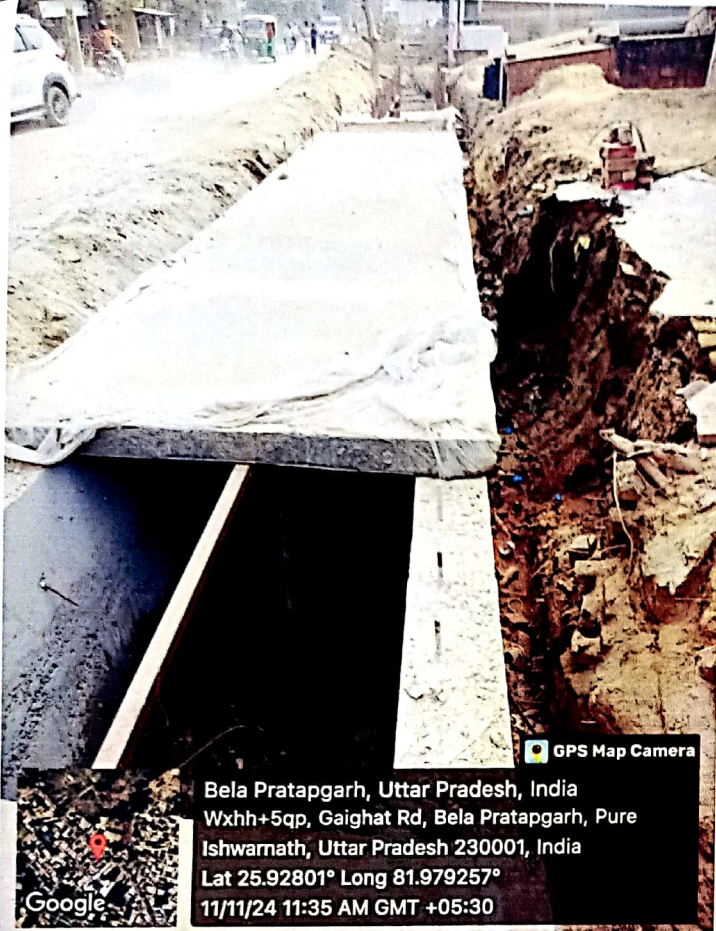
Principal Secretary.

//TRUE TRANSLATED COPY//

ANNEXURE -3



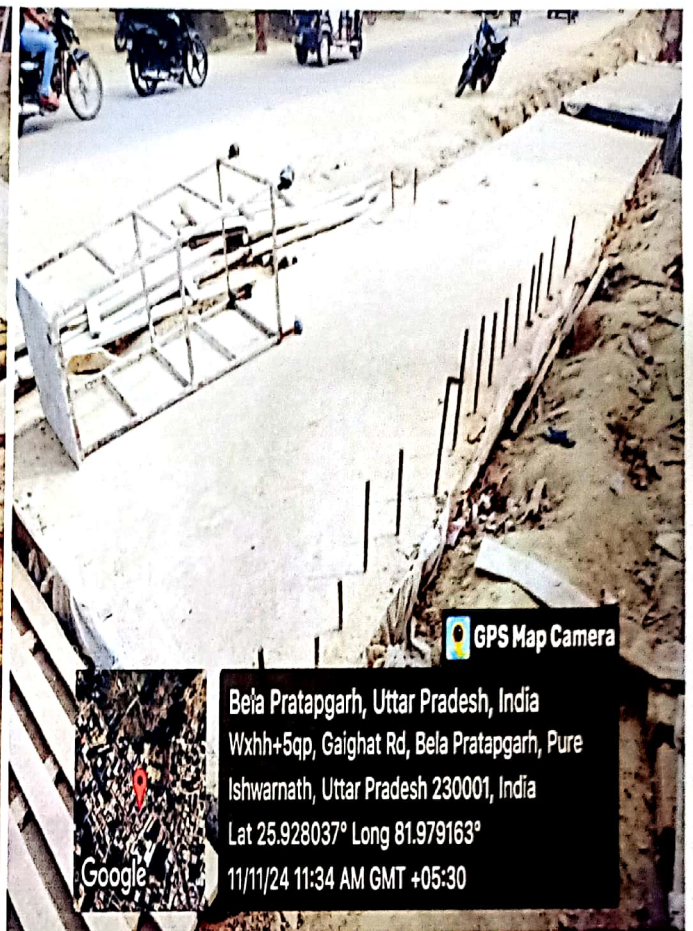




GPS Map Camera

Bela Pratapgarh, Uttar Pradesh, India
 Wxhh+5qp, Gaighat Rd, Bela Pratapgarh, Pure
 Ishwarnath, Uttar Pradesh 230001, India
 Lat 25.92801° Long 81.979257°
 11/11/24 11:35 AM GMT +05:30

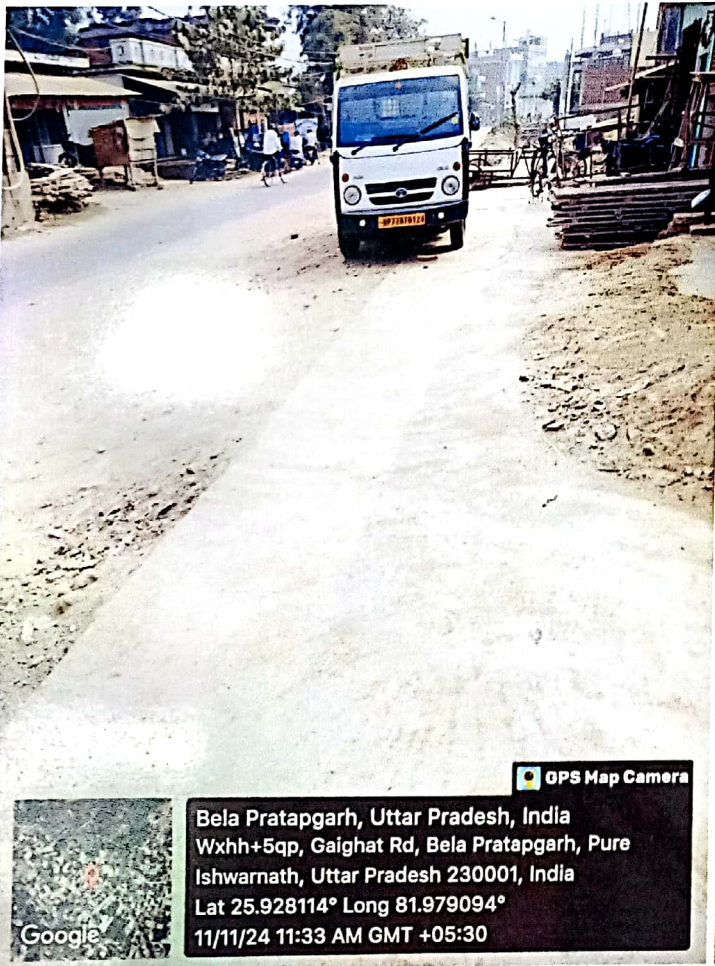
Google



GPS Map Camera

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 Wxhh+5qp, Gaighat Rd, Bela Pratapgarh, Pure
 Ishwarnath, Uttar Pradesh 230001, India
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 11/11/24 11:34 AM GMT +05:30

Google



GPS Map Camera

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 Ishwarnath, Uttar Pradesh 230001, India
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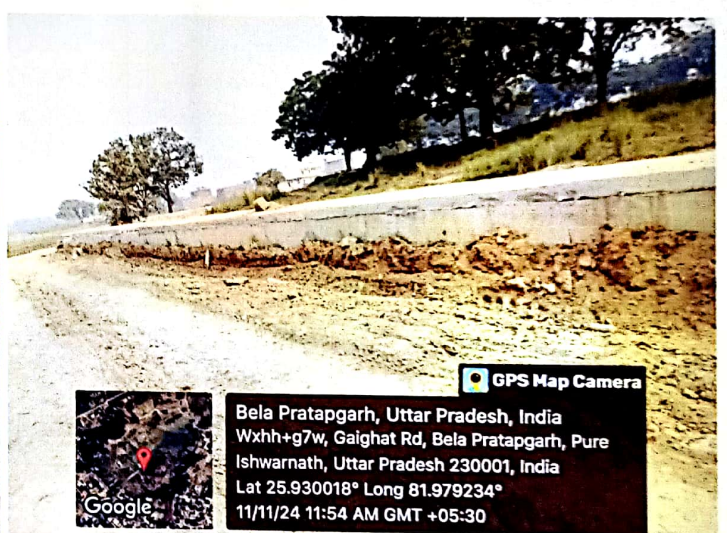
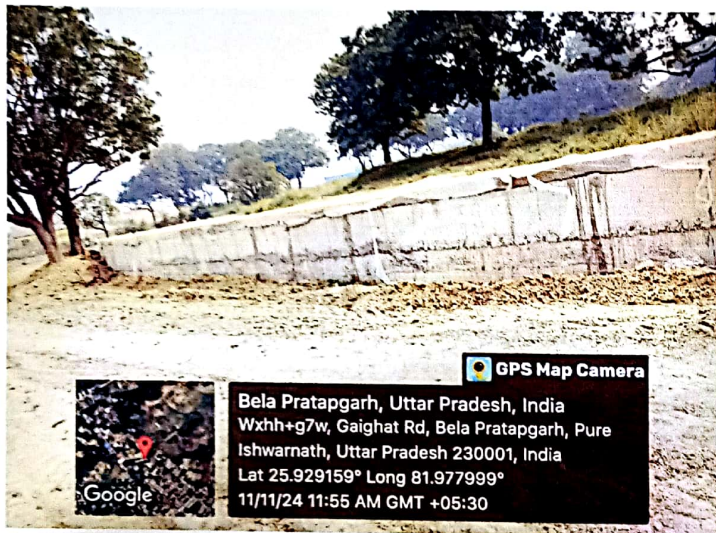
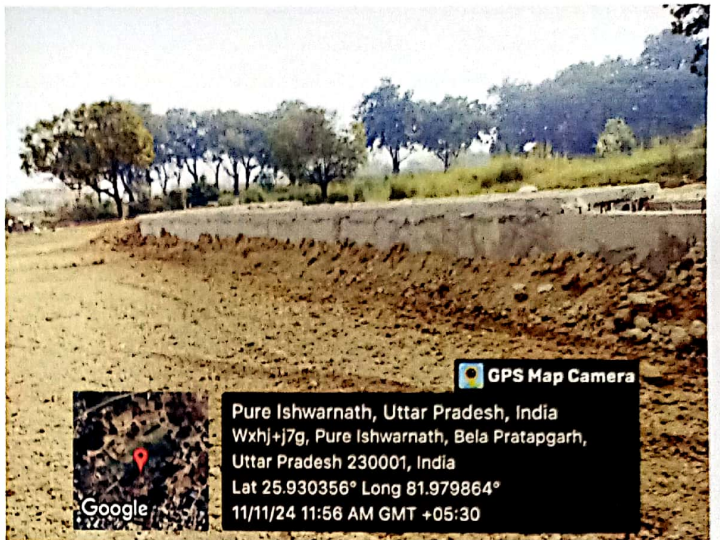
Google

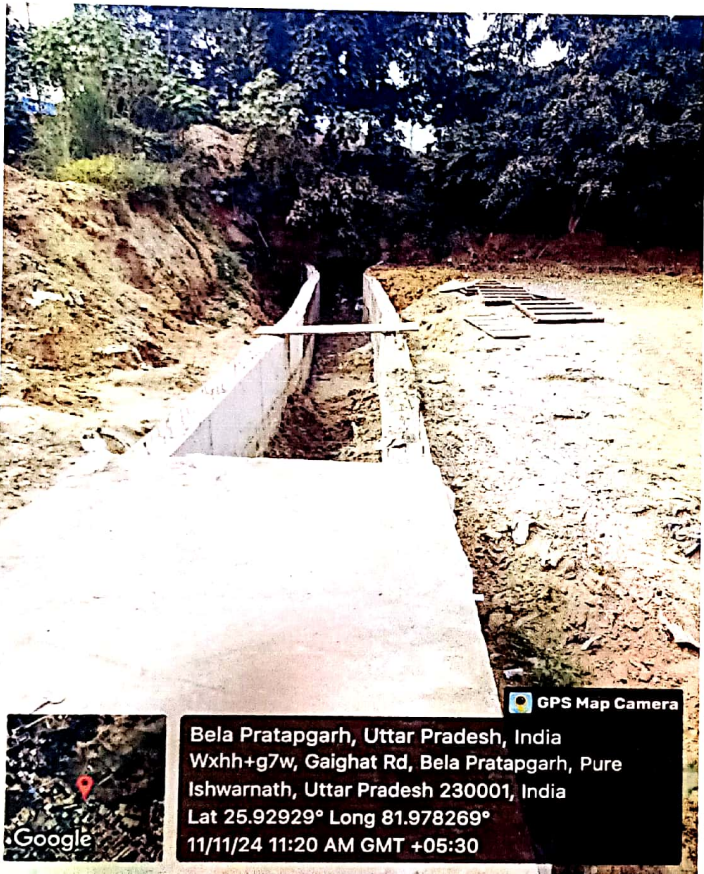
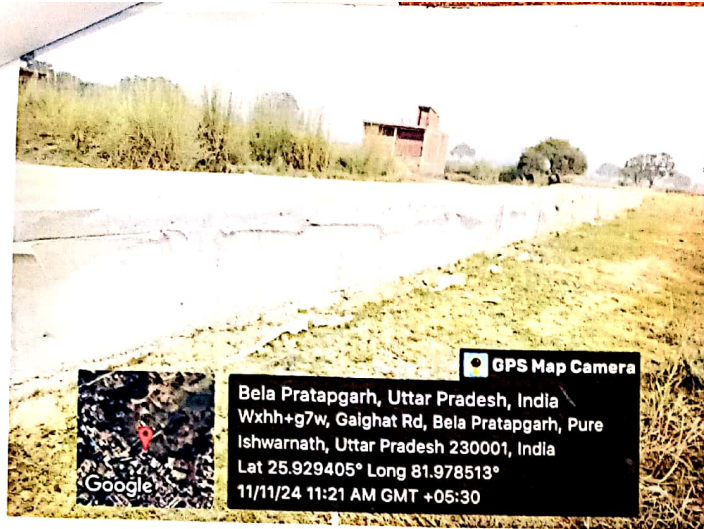


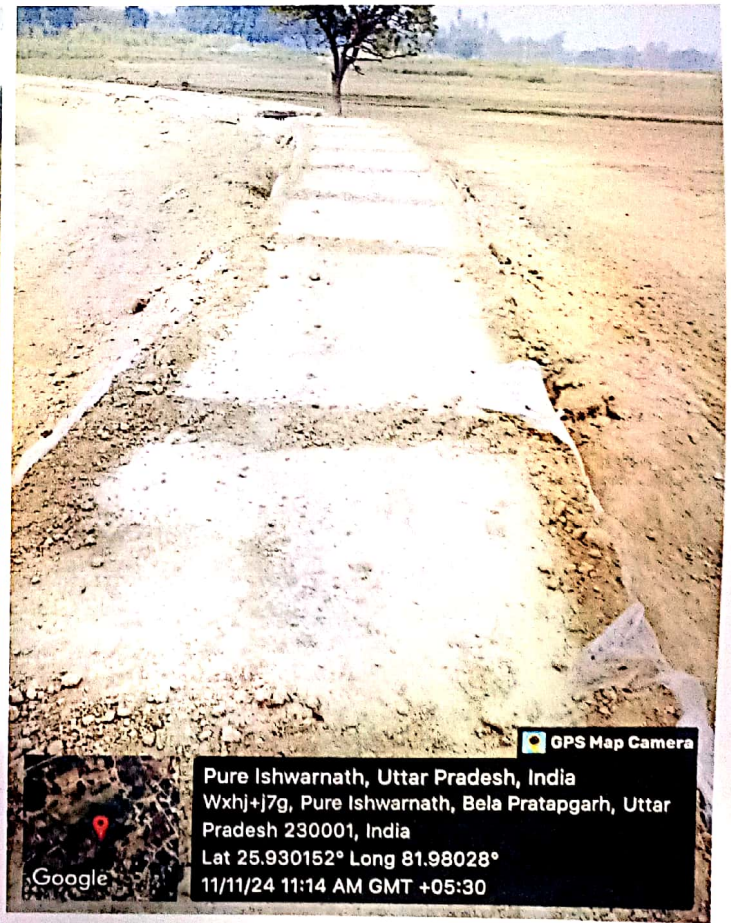
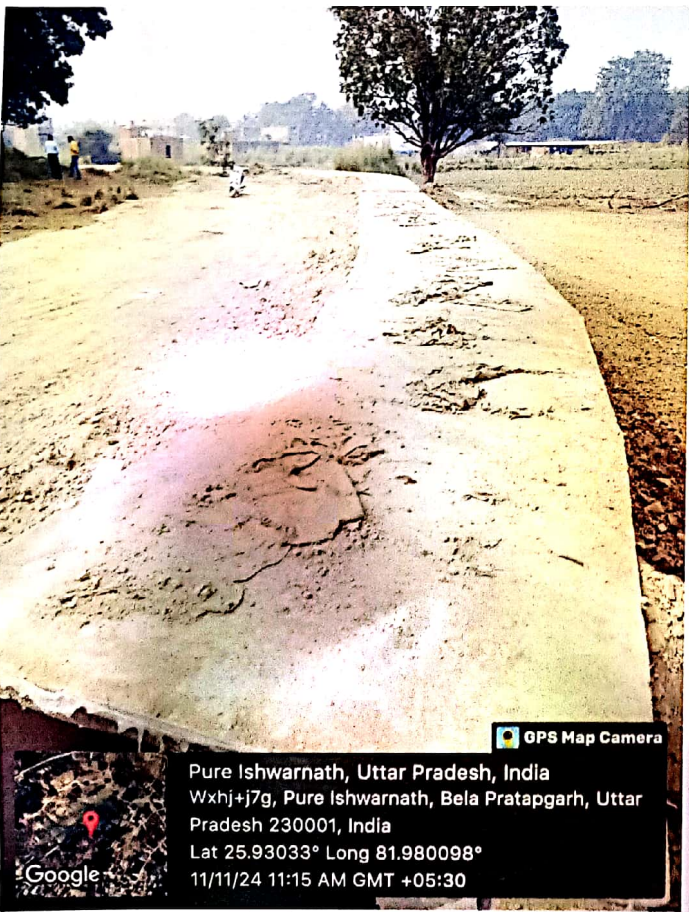
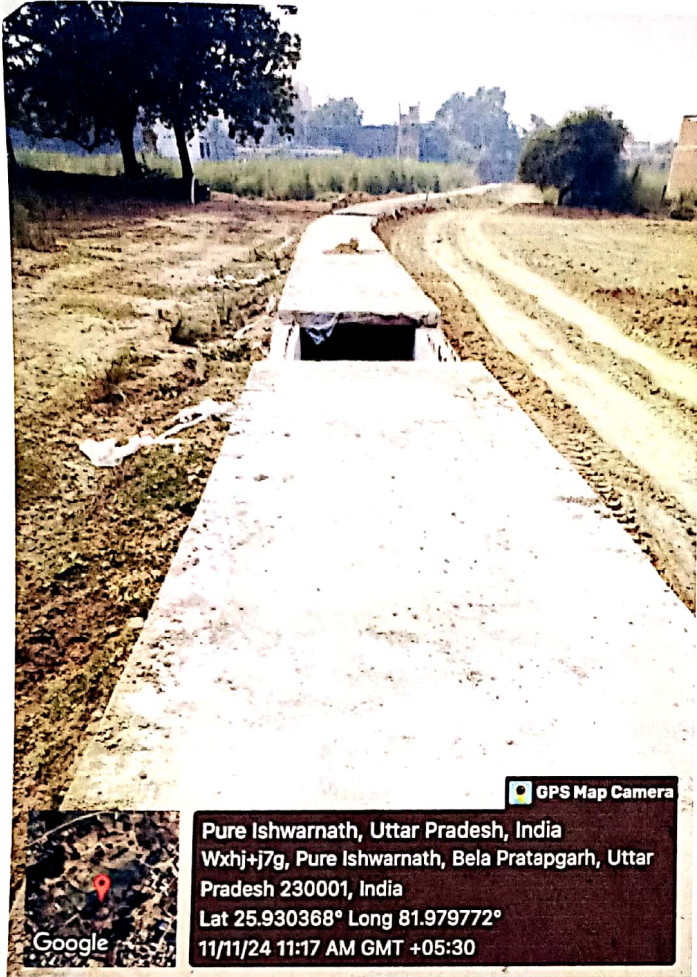
GPS Map Camera

Bela Pratapgarh, Uttar Pradesh, India
 Wxhh+g7w, Gaighat Rd, Bela Pratapgarh, Pure
 Ishwarnath, Uttar Pradesh 230001, India
 Lat 25.929408° Long 81.978534°
 11/11/24 11:30 AM GMT +05:30

Google







कार्यालय नगरपालिका परिषद बेल्हा-प्रतापगढ।

संख्या: 835/न0पा0परि0-2024

दिनांक: 16 नवम्बर, 2024

वर्क कम्प्लीटीशन सर्टिफिकेट प्रमाण-पत्र

प्रमाणित किया जाता है कि राज्य सेक्टर मद अन्तर्गत निर्माणाधीन नाला मुख्य मार्ग पर ट्रान्सफर्मर से साकेत डिग्री कालेज होते हुए मुख्य मार्ग पर प्रिमियम पैलेस के सामने तक कवर्ड नाला निर्माण कार्य एवं गायघाट रोड पर प्लाजा पैलेस के सामने से नई बस्ती जानकीपुरम तक कवर्ड नाला निर्माण कार्य की कुल लम्बाई 920 मीटर के सापेक्ष 552 मीटर नाला निर्माण कार्य पूर्ण किया जा चुका है अर्थात् कुल 60 प्रतिशत कार्य स्थल पर पूर्ण कराया जा चुका है। स्थल पर कराये गये कार्य की जी0पी0एस0 टैग फोटोग्राफ संलग्न है।



अवर अभियन्ता (सिविल)
नगरपालिका परिषद बेल्हा-प्रतापगढ।



अधिशाली अधिकारी
नगरपालिका परिषद बेल्हा-प्रतापगढ।

M/s JASORIA BUILDERS

❖ Specialist in Road, Bridges, Buildings and Civil Works

दिनांक :- 14/11/24

सेवा में,
अधिसाषी अधिकारी,
नगर पालिका परिषद,
बेल्हा - प्रतापगढ़।

विषय:- निर्माणधीन नाला मुख्य मार्ग पर ट्रांसफार्मर से साकेत डिग्री कॉलेज होते हुए मुख्य मार्ग पर प्रीमियम मैरेज पैलेस के सामने तक कवर्ड नाला निर्माण कार्य एवं गाय घाट रोड पर प्रीमियम मैरेज पैलेस के सामने से नई बस्ती जानकीपुरम तक कवर्ड नाला निर्माण कार्य पूर्ण कराये जानें के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक की ओर आपका ध्यान आकृष्ट कराते हुए अवगत कराना है कि वर्षा ऋतु समाप्त हो जाने के उपरान्त उपयुक्त निर्माण कार्य पूरी गति एवं क्षमता से कराया जा रहा है जिसका लगभग 60 प्रतिशत कार्य पूर्ण हो चुका है और अवशेष कार्य भी नवम्बर, 2024 माह में पूर्ण कराने का भरसक प्रयास किया जा रहा है। आशा है कि अवशेष निर्माण कार्य नवम्बर, माह के समाप्ति तक अथवा दिसम्बर माह के मध्य तक पूर्ण हो जाएगा।
अतएवं उपरोक्तानुसार सूचना अग्रेतर कार्यवाही हेतु सेवा में प्रेषित हैं।

धन्यवाद,

भवदीय,

जसोरिया बिल्डर्स,

प्रतापगढ़



जसोरिया बिल्डर्स
प्रतापगढ़

Seen
ED

Office of the Sub-Divisional Magistrate, Sadar, Pratapgarh.

Letter No.- 371 / Stenographer-2024

Dated: November 11, 2024

Additional District Magistrate (Finance/Revenue),
Pratapgarh.

Sir,

Following your instructions dated 28.10.2024, a record inspection of plot numbers 98/1, 98/2, 99, and 96, located in Village Dahilamau, Paragana and Tehsil Sadar, District Pratapgarh, was conducted by the Tehsildar, Sadar, Pratapgarh. The inspection findings are as follows:

In Village Dahilamau, Paragana and Tehsil Sadar, Pratapgarh, plot numbers 98/1 and 98/2 are divided into two accounts, numbered 768 and 769, respectively. In account number 768, plot number 98/1 (area 0.108 hectares) and plot number 98/2 (area 0.253 hectares) are registered under the name of Saket Girls' School, managed by Arvind, son of Radhe Mohan Lal. In account number 769, plot number 98/1 (area 0.107 hectares) and the total area of plot number 98/2 (0.253 hectares) are registered under the name of Saket Girls' School, Dahilamau, represented by Arvind, son of late Radhe Mohan Lal. In account number 768, plot number 98/1 with an area of 0.108 hectares and plot number 98/2 with an area of 0.253 hectares are recorded. In account number 769, plot number 98/1 with an area of 0.107 hectares and the total area of plot number 98/2 as 0.253 hectares are also recorded. Therefore, the combined area of plot numbers 98/1 and 98/2 on both accounts is 0.721 hectares. However, in Village Dahilamau, Paragana and Tehsil

Sadar, Pratapgarh, plot numbers 98/1 and 98/2 are listed in the Fasli year 1331 land records as plot number 98A (area 01-08-11 dhur) and plot number 98B (area 00-1-08 dhur), with a total area of 01-09-19 dhur (0.378 hectares). In the Fasli year 1359 land records for Village Dahilamau, Tehsil Sadar, Pratapgarh, plot number 98 is listed with a total area of 01-09-19 dhur (0.378 hectares).

Thus, according to the land records (Khatauni) from Fasli year 1331 and the Khasra from Fasli year 1359 for Village Dahilamau, the total area of plot numbers 98/1 and 98/2, i.e., plot number 98, is recorded as 01-09-19 dhur (0.378 hectares). However, in the current Khatauni, the total area of plot numbers 98/1 and 98/2, i.e., plot number 98, is recorded as 0.721 hectares, which is double the original area.

The above investigation clearly indicates that tampering has been done in the records, resulting in a duplicate entry for plot number 98 and an alteration of the original area. It appears appropriate to rectify this discrepancy.

Therefore, under Sections 32/38 of the U.P. Revenue Code, 2006, it is proposed to rectify plot numbers 98/1 and 98/2 in Village Dahilamau, Paragana and Tehsil Sadar, Pratapgarh. The entry in account number 768 for plot number 98/1 with an area of 0.108 hectares and plot number 98/2 with an area of 0.253 hectares, as well as the entry in account number 769 for plot number 98/1 with an area of 0.107 hectares and plot number 98/2 with a total area of 0.253 hectares, should be canceled. These plots should be restored as per the original records in Village Dahilamau, according to the Khatauni of Fasli year 1331 and the Khasra of

Fasli year 1359, with plot number 98/1 having an area of 0.359 hectares and plot number 98/2 an area of 0.019 hectares. A separate report has been sent for this correction.

In Village Dahilamau, Paragana and Tehsil Sadar, Pratapgarh, plot number 99 is divided into seven accounts, numbered 411, 693, 693, 693, 766, 767, and 769. In account number 411, plot number 99mi (area 0.0190 hectares) is registered as transferable land under the names of Ishwar Chandra, Gyan Chandra, Ramesh Chandra, and Suresh Chandra, sons of Brahmatt, residents of the village. In account number 693, plot number 99mi is divided as follows: An area of 0.0250 hectares is recorded in account number 693. Another area of 0.0190 hectares is also recorded in account number 693. Additionally, an area of 0.1980 hectares for plot number 99mi is listed in account number 693 under the names of Mrs. Neelima Srivastava, Arvind Srivastava (Principal, Saket Girls' Degree College, Dahilamau), along with co-account holders Munni Rajdevi / Triveni Prasad, Shiv Prasad, Jamuna Prasad, sons of Chhavinath, and Pramod Kumar, son of Hari Prasad, residents of the village. In account number 767, plot number 99mi (area 0.1920 hectares) is registered under the name of Saket Girls' School, Dahilamau, along with Vinayranjan Jayant Ojha, son of Vinod Kumar, and Mrs. Rani/Vinod Kumar, Mohanlal, son of Ramchandar, and Mrs. Rajkumari/Ramchandar, co-owners residing in the village. In account number 766, plot number 99mi (area 0.0620 hectares) is recorded in the name of Saket Junior High School and Saket Girls' High School, Dahilamau. In account number 769, plot number 99mi (area 0.0610 hectares) is recorded under the name of Saket Girls' School, Dahilamau, with Arvind, son of Radhe Mohan Lal, and the address being Dahilamau.

Thus, in the current Khatauni for Village Dahilamau, the total area of plot number 99 is 0.576 hectares. However, in the Khatauni of Village Dahilamau for Fasli year 1331, the total area of plot number 99 is recorded as 02-00-12 dhur, which is equivalent to 0.5135 hectares. This shows that the current area is 0.0625 hectares more than the original area.

In Village Dahilamau, plot number 96 with an area of 0.022 hectares is recorded as "new fallow land" in government records. However, an encroachment has been made on a part of this plot, approximately 0.020 hectares, by Saket Girls' Intermediate and Saket Girls' Degree College, which are being operated in the same campus. This encroachment is illegal.

The school management obtained the recognition for Saket Girls' Intermediate College on land located in Village Dahilamau, with plot numbers 99mi (area 0.061 hectares), 98/1 (area 0.108 hectares), and 98/2 (area 0.253 hectares), totalling an area of 0.361 hectares. Out of this, 0.225 hectares of land was used for the recognition on November 27, 2000. Similarly, the school management also obtained recognition for Saket Girls' Degree College on land in Village Dahilamau, with the following plot numbers and areas: 99mi (0.219 hectares), 98/1 (area 0.135 hectares), 98/2 (area 0.051 hectares), 99mi (area 0.081 hectares), and 99mi (area 0.0675 hectares).

The above investigation has revealed that plot number 98 was tampered with, leading to a duplicate entry for this plot in the land records. The school management utilized these altered records for obtaining and renewing the recognition for Saket Girls' Intermediate and Saket Girls' Degree College. Furthermore, in the

process of obtaining recognition for Saket Girls' Degree College, the total area of plot number 99 in Village Dahilamau was shown as 0.3675 hectares. However, the official records for plot number 99 under the name of Saket Girls' Degree College in Village Dahilamau only show a total area of 0.2320 hectares, with other co-owners also registered.

Therefore, due to the manipulation of plot number 98 and the use of duplicate entries in the land records by the management of Saket Girls' Intermediate and Saket Girls' Degree College, for obtaining undue benefits, and the incorrect showing of plot number 99 in Village Dahilamau as having a total area of 0.3675 hectares, when the actual area in the records is only 0.2320 hectares (with other co-owners), as well as the illegal encroachment on a portion of plot number 96 (approximately 0.020 hectares) of "new fallow land" in Village Dahilamau, it is recommended that necessary actions be taken against Saket Girls' Intermediate and Saket Girls' Degree College. A report for this has been prepared for further action.

Annexure - As abov

Sd/-
11.11.2024
(Shailendra Kumar Verma)
Sub-Divisional Officer (Sadar)
Pratapgarh.

Copy to: For the kind perusal of the District Magistrate, and for necessary action.

Sub-Divisional Officer (Sadar)
Pratapgarh.

TRUE TRANSLATED COPY

Office of Executive Engineer
Construction Block-2, PWD Pratapgarh

Number: 2326 / 12A / 2024

Date: 12.11.2024

To,

The Additional District Magistrate, Pratapgarh.

Respected Sir,

Please take the reference of your office letter number - 2590 / LVC-2024 dated 21 October, 2024 and please consider the meeting of the committee constituted under the letter number - 2588 / LVC-2024 dated 19 October, 2024 of the District Magistrate, Pratapgarh, dated 28-10-2024.

Regarding the above, it is to be informed that in compliance of the order, by letter number-2148/1C/24 dated 23-10-2024 of this office, a letter was issued to the Principal / Manager of the college to provide the records related to the layout plan of the college and the no objection certificate issued by the Public Works Department, but till date no records have been provided by the college. Thereafter the college was inspected. In the inspection, the building of Saket College and Saket Inter College was found to be constructed in the same campus. The structure of the building construction of the college was not found to be built as per the standards and specifications mentioned in NBC - 2005. The college is operating in the lowest land as compared to other

buildings built around the college area. No proper and meaningful provision of drainage has been made in the school campus, due to which the problem of used water and rainwater drainage was found to be present. Since the college building and campus are located in very low land, it does not seem possible to drain the used water and rain water of the college even through the drain being constructed by the Municipal Council Belha - Pratapgarh.

Therefore, the report as per above is respectfully sent for further action.

Sd/-
(B.M. Singh)
Executive Engineer
Construction Block-2
Public Works Department,
Pratapgarh.

//TRUE TRANSLATED COPY//